

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF KVK NILACHAL POWER
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KVK Nilachal Power Private Limited
2.	Date of incorporation of corporate debtor	6th June 2001
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40107TG2001PTC036841
5.	Address of the registered office and principal office (if any) of corporate debtor	4, Plot No.484, Jubilee hills, Road No.36, Hyderabad, Telangana-500033
6.	Date of closure of Insolvency Resolution Process	16 th December 2020
7.	Liquidation commencement date of corporate debtor	20 th January 2021 (Order dated 17 th December 2020 received on 20 th January 2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. R.P. Tak Regn. No.: IBBI/IPA-001/IP-P00526.2017-18/10951
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3/15, 4th Floor, Asaf Ali Road, Delhi – 110002 E-mail Id: rptak@kgsomani.com
10.	Address and e-mail to be used for correspondence with the liquidator	M/s. K. G. Somani Insolvency Professionals Private Limited - 3/15, 4 th Floor, Asaf Ali Road, Delhi-110002 E-mail Id: kvknilachalkgs2019@gmail.com rptak@kgsomani.com
11.	Last date for submission of claims	19 th February 2021

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the KVK Nilachal Power Private Limited on 17th December 2020 (Order received on 20th January 2021).

The stakeholders of KVK Nilachal Power Private Limited are hereby called upon to submit their claims with proof on or before 19th February 2021 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :


Rajendra Prasad Tak

Date and place:

: 21.01.2021
New Delhi